

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 861 /1996

Date of Decision: 12.09.1996.

Baburao Tayappa Sarawade,

Petitioner/

Shri S. P. Kulkarni,

Advocate for the
Petitioner/

V/s.

Union Of India & Others

Respondent/

Shri V. S. Masurkar,

Advocate for the
Respondent/

CORAM:

Hon'ble Shri. B. S. HEGDE, MEMBER (J).

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- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)

MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 861/96.

Dated this Thursday, the 12th day of September, 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

Baburao Tayappa Sarawade,
304/B, Indira Apartment,
Opp.: U.S. Vitamin Company,
Govandi,
Station Road,
Mumbai - 400 088.

... Applicant

(By Advocate Shri S.P. Kulkarni)

VERSUS

Union Of India through

(1) Director General,
Department of Telecommunications,
Sanchar Bhawan, Asoka Road,
New Delhi - 110 001.

(2) The Chief General Manager,
Mahanagar Telephone Nigam Ltd.,
Prabhadevi, Dadar (W),
Bombay - 400 028.

(3) The General Manager,
M.T.N.L. East-I,
Kailash Commercial Complex,
L.B.S. Marg, Vikhroli (W),
Mumbai - 400 083.

(4) The Divisional Engineer,
M.T.N.L. East-I,
Ghatkopar Tel. Exchange Bldg.,
Maniklal Compound, L.B.S. Marg,
Ghatkopar (West),
MUMBAI - 400 086.

... Respondents.

(By Advocate Shri V.S. Masurkar).

ORAL ORDER

PER.: SHRI B. S. HEGDE, MEMBER (J)

1. In this O.A., the applicant is challenging the Appellate Order dated 23.08.1996 wherein it is stated that his representation dated 28.06.1996 has been duly examined and his request for posting to East-I, East-II or DMT, New Bombay, cannot be considered. The Learned Counsel for the respondents submit that the applicant has been working in East-I area, Ghatkopar, for more than eight years and accordingly, the applicant has been transferred to the Office of the General Manager, Long Distance, Fort, Mumbai. The Learned Counsel for the applicant submits that if any vacancy occurs at New-Bombay in the near future, the applicant may be considered by the respondents.

2. In the facts and circumstances of the case, I direct the respondents to consider the case of the applicant if any vacancy occurs at New-Bombay in future. Otherwise, there is no merit in the O.A. and the same is dismissed at the admission stage itself. No order as to costs.


(B. S. HEGDE)
MEMBER (J).

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